

MR. CHAIRMAN: We shall now take up clause by clause consideration of the Bill.

MR. CHAIRMAN: The question is:

"That Clause 2 stand part of the Bill"

*The motion was adopted*

*Clause 2 was added to the Bill.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRI SHIVRAJ V. PATIL: I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

*The motion was adopted*

16.20 hrs.

ALL-INDIA INSTITUTE OF MEDICAL SCIENCES AND THE POST-GRADUATE INSTITUTE OF MEDICAL EDUCATION AND RESEARCH, CHANDIGARH (AMENDMENT) BILL

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARISAROJKHAPARDE): I beg to move:

"That the Bill further to amend the All-India Institute of Medical Sciences Act, 1956 and the Post-Graduate Institute Chandigarh, Act, 1966, as passed by Rajya Sabha be taken into consideration."

The All-India Institute of Medical Sciences, New Delhi and Post-Graduate Institute of Medical Education and Research, Chandigarh are statutory bodies created by Acts of Parliament. Both these Institutes are fully financed by the Government of India. The main objectives and functions of the two Institutes are to develop patterns of teaching in Under-Graduate and post-Graduate Medical Education in all its Branches so as to demonstrate a high standard of medical education.

Both the Institutes are expected to provide accommodation to their staff either within or outside the Institute Complex. But, however, it has not been possible to achieve the maximum possible satisfaction to the staff in providing accommodation as the construction of quarters depends upon the release of plant funds. It has not been possible by the Government of India to release sufficient funds for the purpose. The AIIMS - the All-India Institute of Medical Sciences - has a total strength of 4367 employees eligible for allotment of staff quarters. But only 1284 quarters are available at present. At PGIMER, Chandigarh, as against 3036 employees of different categories, only 898 quarters have been allotted. It is essential that more quarters should be constructed to meet the demands of the employees.

Through this legislation, these Institutes are empowered to raise money with the prior approval of the Central Government for construction of staff quarters. This will make it possible to increase the availability of houses for the faculty and staff of the two Institutes. Through increased staff satisfaction, this will contribute to promoting the objectives specified in the Acts of these Institutes. With this idea in view, the Acts of these Institutes are proposed to be amended.

Sir, with these words, I place the amended Bill before the august House for

their consideration and passage.

*The motion was adopted*

MR. CHAIRMAN: Motion moved

*Clause 1, the Enacting Formula and the Title were added to the Bill*

"That the Bill further to amend the All-India Institute of Medical Sciences Act, 1956 and the Post Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966, as passed by Rajya Sabha be taken into consideration."

KUMARI SAROJ KHAPARDE: Sir, I move:

"That the Bill be passed."

Anybody wants to speak now.

MR. CHAIRMAN: The question is:

"That the Bill be passed."

SOME HON. MEMBERS: No, Sir.

*The motion was adopted*

MR. CHAIRMAN: I shall now put the motion for consideration of the Bill to the vote of the House.

16.25 hrs.

"That the Bill further to amend the All-India Institute of Medical Sciences Act, 1956 and the post-Graduate Institute of Medical Education and Research, Chandigarh Act, 1966, as passed by Rajya Sabha be taken into consideration."

DISCUSSION RE: CONTINUING PRICE RISE IN THE COUNTRY—*CONTD.*

[*English*]

MR. CHAIRMAN: We will go over to the next item now.

*The motion was adopted*

MR. CHAIRMAN: The House will now take up clause-by clause consideration of the Bill.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT): May I suggest that we take up the unfinished item viz. discussion under rule 193 on rise in prices? (*Interruptions*) We could take up the other Bills in our next Session, because this is an unfinished discussion under rule 193, on which a few other Members, apart from the Minister, would like to participate.

The question is:

"That Clauses 2 and 3 stand part of the Bill."

MR. CHAIRMAN: May I take it that the House agrees with this proposal?

*The motion was adopted*

*Clauses 2 and 3 were added to the Bill*

SEVERAL HON. MEMBERS: Yes.

MR. CHAIRMAN: The question is:

MR. CHAIRMAN: Has only the Minister to reply? Or, is there anybody to speak?

"That Clause 1, the Enacting Formula and the Title stand part of the Bill."

SHRIMATI SHEILA DIKSHIT: There